

HIGH COURT OF JHARKHAND

NOTIFICATION

THE 4th March, 2014

No. 67 A: The judicial officers named in Column no. 02 are appointed as Civil Judge (Junior Division), permanent Court in the Judgeship and station mentioned in Column no. 03 of the table given below.

As mentioned in Column no. 04, the Officers concerned are also vested with the powers conferred under sub-section (2) of Section 19 of the Bengal, Agra and Assam Civil Courts Act, 1887 (Act XII of 1887) as amended by the Bengal, Agra and Assam Civil Courts (Jharkhand Amendment) Act, 2002 to try, under the ordinary procedure, the original suits of pecuniary and territorial jurisdiction.

As further mentioned in Column no. 04, the Officers concerned are also vested with the powers of a Judge of the Court of Small Causes for the trial of suits cognizable by such a Court with the necessary pecuniary and territorial jurisdiction.

The powers vested in Column no. 04 should not, however, be exercised by the officers concerned unless the same is published in the Jharkhand Gazette or in the District Gazette.

Sl. No.	Name of the officer with designation and present place of posting	a) Designation at the Station b) Place where the officer is to be ordinarily stationed at c) Name of the Judgeship in which posted	Special power with which the officer is vested at the station/new station. a) Under Bengal, Agra & Assam Civil Courts Act (under ordinary procedure) b) Under the Provincial small cause Court's Act, 1987.
01	02	03	04
1.	Sri Tarun Kumar, Judicial Magistrate, Bokaro	a) Civil Judge (Junior Division) b) Bokaro c) Bokaro	a) Rs. 1,00,000/- within the local limits of Bokaro Munsifi b) S.C.C. powers of Rs.1,000/- within the local limits of Bokaro Munsifi
2.	Sri Parth Sarthi Ghosh, Judicial Magistrate, Chaibasa	a) Civil Judge (Junior Division) b) Chaibasa c) Chaibasa	a) Rs. 1,00,000/- within the local limits of Chaibasa Munsifi b) S.C.C. powers of Rs.1,000/- within the local limits of Chaibasa Munsifi
3.	Sri Santosh Kumar No. 2, Judicial Magistrate, Chatra	a) Civil Judge (Junior Division) b) Chatra c) Chatra	a) Rs. 1,00,000/- within the local limits of Chatra Munsifi b) S.C.C. powers of Rs.1,000/- within the local limits of Chatra Munsifi

Their designation as 'Additional Civil Judge (Junior Division)' contained in Court's Notification No. 62 A. dated 28th February, 2014 communicated vide Memo Nos. 2923-2933/Apptt. Dated 28th February, 2014 is hereby recalled in respect of the aforesaid three Officers.

By order of the Court,
Sd/- A.V. Singh
Registrar General

Memo No. _____/Apptt dated Ranchi the _____ March, 2014

Copy forwarded to the Superintendent, Government Printing Press, Doranda, Ranchi with a request to publish the same in the forthcoming issue of Jharkhand Gazette.

Sd/- A.V. Singh
Registrar General

Memo No. 3168-3169/Apptt dated Ranchi the 4th March, 2014

Copy forwarded to the Central Project Co-ordinator, e-courts project and / the Deputy Registrar (Protocol), Jharkhand High Court, Ranchi with a request to get the same posted on the official website of the Jharkhand High Court.


Registrar General

HIGH COURT OF JHARKHAND

NOTIFICATION

THE 4th March, 2014.

No. 68 A: The following Judicial Magistrates are hereby designated as Additional Civil Judge (Junior Division) to try Civil cases of the judgeships/places mentioned against their respective names, given in Column no. 03 of the table below, of the judgeships/stations/munsifi mentioned against their name, till further order.

Further, in exercise of powers conferred under Section 3 of Section 11 of the Code of Criminal Procedure, 1973 (Act 2 of 1974), the Court have been pleased to confer the powers of Judicial Magistrate 1st Class upon the Judicial Officers named at serial 01 and 02 in column No. 02 (serial No. 03 has already been conferred said power vide Court's Notification No. 53 A. dated 28.02.2014) at their respective places of new posting in column No. 03 of the Table.

Sl. No.	Name of the officer with designation and present place of posting	Name of Judgeship/place
01.	02.	03.
01	Sri Manoranjan Kumar, J.M., Daltonganj under Order of Transfer	Daltonganj
02	Md. Asif Equbal, J.M. Giridih under Order of Transfer	Giridih
03	Sri Rajesh Sinha, J.M. Giridih under Order of Transfer	Giridih

The concerned Principal District and Sessions Judges are hereby directed to ensure the transfer of Civil Cases to these courts as per requirement, in terms of the provisions of section 13(2) of the Bengal, Agra and Assam Civil Court's Act, 1887.

The appointment as Civil Judge (Junior Division), permanent Courts at respective Stations as contained in Court's **Notification No. 57 A. dated 28th February, 2014** communicated vide Court's **Memo No. 2875-2887/Apptt. Dated 28th February, 2014** is hereby **recalled** in respect of the aforesaid two Officers finding place at **serial No. 01 and 02**.

By order of the Court,

Sd/- A.V. Singh
Registrar General

Memo No. _____/Apptt dated Ranchi the _____ March, 2014

Copy forwarded to the Superintendent, Government Printing Press, Doranda, Ranchi with a request to publish the same in the very next issue of Jharkhand Gazette.

Sd/- A.V. Singh
Registrar General

Memo No. 3186-3187 /Apptt dated Ranchi the 4th March, 2014

Copy forwarded to the Central Project Co-ordinator, e-courts project and / the Deputy Registrar (Protocol), Jharkhand High Court, Ranchi with a request to get the same posted on the official website of the Jharkhand High Court.


Registrar General

HIGH COURT OF JHARKHAND, RANCHI
NOTIFICATION

The 4th March, 2014

No. 69 A: In partial modification of Court's Notification No. 52 A. dated 28th February, 2014 the power of Sub-divisional Magistrate as conferred under sub-section 3 (a) of Section 12 of the Criminal Procedure Code upon Sri Prabhat Kumar Sharma for Deoghar Sub-division is hereby **recalled** and Sri Sharma will function as **Judicial Magistrate 1st Class** at Deoghar Judgeship for which the necessary power has already been conferred upon him vide Notification No. 52 A.

The Notification No. 52 A. dated 28th February, 2014 stands **modified** to the **above extent only** and all **other contents** of the said Notification **remains unchanged**.

By order of the Court,
Sd/- A.V.Singh
Registrar General

Memo No. _____/Apptt. dated Ranchi the _____ March, 2014

Copy forwarded to the Superintendent, Government Printing Press, Doranda, Ranchi with a request to publish the same in the forthcoming issue of Jharkhand Gazette.

Sd/- A.V.Singh
Registrar General

Memo No. 3202-3203/Apptt. dated Ranchi the 4th March, 2014

Copy forwarded to the Central Project Co-ordinator, e-courts project and / the Deputy Registrar (Protocol), Jharkhand High Court, Ranchi with a request to get the same posted on the official website of the Jharkhand High Court.


Registrar General